

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH – COURT NO. 2

Service Tax Appeal No. 70346 of 2013

(Arising out of Order-in-Appeal No. 08/ST/B-II/2013 dated 05.02.2013 passed by the Commissioner of (Appeals) Central Excise, Customs & Service Tax, C.R. Building, Rajaswa Vihar, Bhubaneswar-751 007)

M/s. OCL India Limited : **Appellant**
Cement Works, At/PO Rajgangpur
Dt. Sundergarh (Odisha)-770 017

VERSUS

Commissioner Central Excise, Customs & Service Tax, : **Respondent**
Bhubaneswar-II Commissionerate,
Rajawa Vihar, Bhubaneswar

APPEARANCE:

MS. Leena Rachh, C.A. for the Appellant

Shri S. K. Singh, Authorized Representative for the Respondent

CORAM:

HON’BLE SHRI R. MURALIDHAR, MEMBER (JUDICIAL)
HON’BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.77691/2024

DATE OF HEARING / DECISION: 28.11.2024

Order: [PER SHRI K. ANPAZHAKAN]

The appellant has filed a copy of Form No. SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No. 2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

(R. MURALIDHAR)
MEMBER (JUDICIAL)

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

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